

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1356
ANSWERED ON:26.11.2001
NORMS FOR COMPENSATION TO AIR CRASH VICTIMS
VILAS BABURAO MUTTEMWAR

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the present norms for providing compensation to air crash victims;
- (b) whether the Government propose to revise these norms so as to bring them at par with some of the other airlines of the world; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN)

(a): The compensation payable to the victims of an air crash in India is governed by the provision of Carriage by Air Act, 1972, which was enacted to give effect to the provision of the Warsaw Convention, 1929, as amended by the Hague Protocol, 1955. For International passengers, the maximum compensation payable is US \$ 20,000 for each passenger. In case of domestic passenger, the compensation payable is Rs.7.5 lakhs for an adult and Rs.3.75 lakhs for a child.

(b)&(c): There is no proposal presently under consideration of the Government to enhance the existing rate of compensation payable to air crash victims as India has not yet ratified the Montreal Convention, 1999 adopted by the International Civil Aviation Organisation, which proposes to enhance the amount payable in such cases.